

**GOVERNMENT OF INDIA  
DEFENCE  
LOK SABHA**

UNSTARRED QUESTION NO:7327  
ANSWERED ON:21.05.2012  
WAR VETERANS  
Thomas Shri P. T.

**Will the Minister of DEFENCE be pleased to state:**

- (a) whether several war veterans who fought the 1965 war with Pakistan are still deprived of pension;
- (b) if so, whether the Government has received any representations in this regard;
- (c) if so, the details thereof; and
- (d) the steps taken by the Government to do justice with these war veterans?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI M.M. PALLAM RAJU)

- (a) Yes. All war veterans of 1965 war who are eligible for pension as per the rules have been granted pension. Minimum qualifying service of 15 years in case of Personnel Below Officer Ranks and 20 years in case of Commissioned Officers is mandatory for earning pension. Those who acquired disability of 20% or above held attributable / aggravated by military service were granted disability / war injury pension as per their entitlement. Those released with less than stipulated qualifying service were granted gratuity as per Rules.
- (b) Yes, representations were received from the non-pensioners who were not eligible for pension as per rules.
- (c) The petitioners had rendered less than the minimum stipulated qualifying service required to earn pension and were not entitled for pension.
- (d) No eligible war veteran is left out without grant of pension.